

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-117/2018

New Delhi this the 08th day of February, 2018

**HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

Sarita Dei Pal, Age-29 years,
D/o Suresh Kumar,
R/o 537 BHA/355, Bharat Nagar,
Near Cosmo School,
Mohibullahpur, Sitapur Road,
Lucknow-226021.

Category-Technician-B. ... Applicant

(through Ms. Ananya De for Sh. Anuj Chauhan)

Versus

1. Prasar Bharati,
Through CEO, Mandi House,
New Delhi.
2. Director General (All India Radio),
Section S-IV (A),
Akashvani Bhawan, Sansad Marg,
New Delhi-110001.
3. Deputy Director (Engg.),
AIR, HPT Goraya,
Jalandhar. ... Respondents

(through Sh. S.M. Arif)

ORDER (ORAL)

Hon'ble Mr. Justice Permod Kohli, Chairman

Amended memo of parties has been filed which is taken on record.

The respondents issued an advertisement for Combined Recruitment to the post of Engineering Assistant and Technician in Prasar Bharti on 23.02.2013. The applicant applied for the post of Engineering Assistant. Staff Selection Commission (SSC) conducted combined examination for recruitment to both the posts. The applicant has been selected for the post of Technician. It is stated that the result demonstrates that persons with lesser marks have been appointed to the post of Engineering Assistant. Some of the similarly situated persons filed OA No. 2061/2014 and OA No. 2785/2014 before this Tribunal. The said OAs were disposed of vide order dated 03.11.2015 directing the respondents to consider the applicants for the post of Engineering Assistant and Technician. The applicant herein also made a representation dated 18.10.2017 seeking similar treatment. This representation has not been considered by the respondents. One of the prayers made in this OA is for a direction to the respondents to consider the representation/claim of the applicant.

2. In view of the above, this OA is disposed of with a direction to the respondent no. 2 to consider the representation/claim of the applicant in the light of the judgments referred to above within two months from the date of receipt of certified copy of this order. It has been brought to our notice that the applicant is a resident of Lucknow and is presently posted in Jalandhar. Since relief claimed is

for direction to dispose of the representation, we are showing indulgence. However, it is made clear that if in future, the applicant has to seek remedy, he will approach the jurisdictional Tribunal and this will not become a precedent in other matters.

(UDAY KUMAR VARMA)
MEMBER (A)

(JUSTICE PERMOD KOHLI)
CHAIRMAN

/ns/